

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
CP No. (IB)- 24/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Mr. Purushottam Lal M/s Soni Partner of Soni Traders
.... **Financial Creditor**

Versus

M/s Meenesh Contractor & Developers Pvt. Ltd. ...**Corporate Debtor**

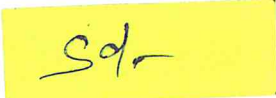
Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Financial Creditor : Danish Akhtar, Adv.
For the Corporate Debtor : Aditya Sharma, Adv.

ORDER

Heard Mr. Danish Akhtar, Adv. appearing on behalf of the Petitioner. Mr. Aditya Sharma, Adv. appearing on behalf of the Respondent. It is submitted by both the counsels that settlement talks are undergoing between the parties and the matter may be settled between the parties. Last opportunity is being given to them. If the matter is not settled amicably, the parties shall argue this matter on merits. List the matter on 15.07.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 15, 2024